

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-4553/2018
MA-5176/2018**

New Delhi, this the 13th day of December, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Parmanand Dhingra,
Aged about 76 years,
Retired Accounts Officer, Group 'B'
Date of Retirement 30.06.2001
S/o Sh. Mangha Ram,
R/o B-3A/47/B Janakpuri,
New Delhi-110058.

2. Kishan Chand,
Aged about 75 years,
Retired Accounts Officer, Group 'B'
Date of Retirement 30.04.2002
S/o Sh. Behari Ram,
R/o 15/72, Geeta Colony,
Delhi-110031.

3. Surinder Singh,
Aged about 78 years,
Retired Accounts Officer, Group 'B'
Date of Retirement 31.07.1997
S/o late Sh. S. Jaimal Singh,
R/o C-5/A/204,
Janakpuri, New Delhi-110058.

4. Surendra Swarup Kaushik,
Aged about 76 years,
Retired Accounts Officer, Group 'B'
Date of Retirement 31.01.2001

S/o late Rattan Swarup Kaushik
R/o H.No. 2/22 Sec.-11
Rohini, Delhi-110085. ...Applicants

(through Sh. Sunil Kr. Jain)

Versus

1. The Union of India, represented by the Secretary Government of India, Ministry of Information and Broadcasting, New Delhi. Shastri Bhavan, New Delhi-110001.
2. The Director General, Directorate Of Advertising & visual Publicity (DAVP), soochna Bhawan, CGO Complex, Lodhi Road, New Delhi-110003. Now as: Bureau of Outreach & Communication, Soochna Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
3. The Joint Director, Directorate of Advertising and Visual Publicity (DAVP), Nabin Nagar, Janapath, Guwahati-110024.
4. The Secretary to the Government of India, Department of Personnel & Training, New Delhi-110001.
5. The Secretary to the Government of India, Ministry of Finance, New Delhi-11001.
6. The Regional Director, Staff Selection Commissioner, Rukmini Nagar, Guwahati-110005. ...Respondents

(through Sh. Rajnish Prasad)

ORDER(ORAL)**Hon'ble Sh. V. Ajay Kumar, Member(J)**

Heard the learned counsel for the applicants and Sh. Rajnish Prasad, learned counsel appearing for the respondents on receipt of advance notice.

2. The applicants, who are the retired Accounts Officers, filed the OA seeking the following reliefs:

- “1. To direct the respondent authorities to grant to the Applicants the pay scale from 01.01.1996 in the view of decision taken in case of “UOI and ors v. Sri Tapan Sutradhar” and thereby grant consequential benefits corresponding to pension.
- 2. To release to the applicant the difference in pay after effecting the revisions in his pay.
- 3. Award interest till the arrears are finally paid.
- 4. Grant cost of the application.
- 5. Any other consequential benefits as this Hon'ble Court deems fit.”

3. It is submitted that the applicants earlier filed OA No. 2269/2017 seeking identical reliefs. However, this Tribunal on 13.07.2017 disposed of the said OA with a direction to the respondents to consider the representations of the applicants and to pass appropriate orders within a fixed time frame. Accordingly, though the respondents passed an order on 31.08.2018 but denied the relief claimed by the applicants. It is seen and even as per the applicant's counsel, that the respondents have rejected the claim of the applicants by

passing a reasoned order dated 31.08.2018 and a copy of the same is also filed but the applicants have failed to challenge the same in the present OA.

4. In the circumstances, the OA is dismissed as the order denying the claim of the applicants has not been challenged, however, with a liberty to the applicants to file a fresh and better OA challenging the said order, in accordance with law. MA No.5176/2018 also stands dismissed. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/